

(c) what steps are being taken to see that it is operated and brought to its earlier status?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):** (a) No, Sir. The plant is, however, working below its capacity.

(b) Supplies of wooden sleepers requiring creosoting treatment from the States of Kerala and Karnataka are very poor.

(c) Regular chising is being done with the concerned authorities of both the States, at various levels, for giving adequate supplies to enable the Olavakkot treatment plant to work to its full capacity and also permit the extremely necessary sleeper renewals and other works to be carried out as planned.

**Evicted families from construction site of Cochin Shipyard**

5370. **SHRI K. A. RAJAN:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the number of evicted families from the construction site of the Cochin Shipyard;

(b) how many of these evicted family members were given employments, so far; and

(c) whether Government has laid down any criterion in giving preference in employment to the evictees in the Shipyard, the details thereof?

**THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM):** (a) 514.

(b) 109.

(c) The persons displaced from the areas occupied by Industrial Projects, are eligible for preference in employment in those projects to posts of skilled workers, clerks and other non-technical staff provided they fulfil requisite qualifications and experience and their names are sponsored

by the employment exchanges against vacancies notified to them. This preference is available only at construction stage and not beyond the date the Project goes into production.

**Changes in Overseas Job Rules**

5371. **SHRI JANARDHANA POOJARY:**

**SHRI NATVARLAL B. PARMAR,**

**SHRI CHATURBHUJ;**

**SHRI BHAGAT RAM;**

**SHRI JYOTIRMOY BOSU:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government propose to make changes in the overseas job rules; and

(b) if so, what are the details in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU):**

(a) Yes Sir.

(b) Government had pre-published the draft rules by a notification in the Gazette of India Extraordinary Part II-Section 3 sub-section (i) dated 9th February, 1979, to replace rule 57 of the Emigration Rules, 1923, for information of all persons likely to be affected thereby. In a recent order the Supreme Court have prescribed fresh guidelines to regulate emigration of skilled workers from the country with the liberty to the Government to vary the terms of emigration thereof by legislation or by rules after July 31, 1979, Government will consider amendments of the rules which may be required.